

THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

Item 57

1602/99/2022  
and  
CP (IB) No. 116/Chd/Hry/2022

Under Section 95, IBC 2016 & R 11 NCLT

**In the matter of:-**

IDBI Bank Ltd.

...Petitioner

Vs.

Dipali Mittal, PG,  
A2Z Infra Engineering Ltd.

...Respondent/ Personal Guarantor

**Present:** Mr. Pulkit Goyal, proxy counsel for Mr. Dharam Paul Garg, Advocate for the petitioner.  
Mr. Samrat Anand, proxy counsel for Mr. Vaibhav Sahni, Advocate for the respondent/ personal guarantor.

A date is jointly requested by learned counsel for the parties on the ground that the matter has been settled and as per the OTS, the last date for payment of OTS amount is 01.09.2023. Let the matter be listed on 04.09.2023.

-sd-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

May 18, 2023  
SM

-sd-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**